

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HEERA-IND TRADING
PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HEERA-IND TRADING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23.04.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52208MH2012PTC230086
5.	Address of the registered office and principal office (if any) of corporate debtor	KRIDA BHAVAN BLDG. B/H MUNICIPAL COUNCIL Nandurbar - 425412 Maharashtra, India.
6.	Insolvency commencement date in respect of corporate debtor	16.02.2026 (Order uploaded on NCLT's Web Portal on 18.02.2026)
7.	Estimated date of closure of insolvency resolution process	15.08.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mahesh G. Bagla IBBI Registration No.: IBBI/IPA-002/IP-N00689/2018-2019/12207
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 404 and 405, Sahil Kohinoor Gokul Nagar 2, State Bank of India Lane, Katraj Kondhwa Highway, Kondhwa Budruk, Shikshak Society Lane-1, Pune - 411048, Maharashtra, India Email id: maheshgbagla@gmail.com

10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: - Office No. 304, Gera Junction, Lulla Nagar Signal, Kondhwa Road, Pune - 40 Email:- heeraindcirp@gmail.com
11	Last date for submission of claims	02.03.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Heera-Ind Trading Private Limited on 16.02.2026 (Order uploaded on NCLT's Web Portal on 18.02.2026).

The creditors of Heera-Ind Trading Private Limited, are hereby called upon to submit their claims with proof on or before 02.03.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – **NOT APPLICABLE**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Mahesh G. Bagla

Interim Resolution Professional

IBBI Registration No.: IBBI/IPA-002/IP-N00689/2018-2019/12207

Authorisation for Assignment (AFA) No.: AA2/12207/02/300626/203873

Date: 19/02/2026

Place: Pune